

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 334/2023**

**IN THE MATTER OF:**

**NARESH CHAUDHARY**

**...Applicant**

**Versus**

**UNION OF INDIA & ORS**

**...Respondent(s)**

**INDEX**

<b>S.No</b>	<b>PARTICULARS</b>	<b>Pg.No</b>
<b>1.</b>	<b>STATUS REPORT ON BEHALF OF DCF (CENTRAL), GNCTD</b>	<b>1 - 2</b>

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 334/2023**

**IN THE MATTER OF:**

**NARESH CHAUDHARY**

**...Applicant**

**Versus**

**UNION OF INDIA & ORS**

**...Respondent(s)**

**STATUS REPORT ON BEHALF OF DCF (CENTRAL),  
GNCTD**

**MOST RESPECTFULLY SHOWETH:-**

1. It is submitted that a Joint Committee was constituted by this Hon'ble Tribunal vide order dated 09.05.2023 (para 8) in the present matter. The operative part of the order is reproduced below:

*“we consider it necessary to ascertain the factual position by constituting a joint Committee comprising Chief Secretary, Delhi, Principal Secretary (Environment & Forest), Delhi, nominee of Delhi Urban Art Commission 5 and District Magistrate of the area (District Magistrate, North). Meeting of the Committee may be held within one week and report may be furnished within three weeks from today by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee will be free to interact with any other Department or Authority and undertake visit to the site. It may meet online or offline as may be found viable. If any violations are found, the Committee may take remedial action in coordination with the concerned statutory authorities, in accordance with law. It may give a*

*copy of its report to alleged violators for response before this Tribunal, if any, before the next date.”*

2. Thereafter vide order dated 20.07.2023 (corrected order dated 27.02.2023), the Hon'ble Tribunal further directed the following in this instant matter:

*“3. Learned Counsel appearing for GNCTD has sought short time to file the reply. Reply may be filed within four weeks by e-mail. DFO, Central will be the nodal agency to coordinate the Committee and to provide the documents.”*

Thereby, the undersigned was assigned as the Nodal Agency to coordinate with the Committee. Furthermore, in compliance of the above mentioned order of this Hon'ble Tribunal, all necessary documents were provided to the members of the Joint Committee and the meeting of the Joint Committee was convened on 24.08.2023.

3. It is humbly submitted that a Preliminary Enquiry (PE No.0032023A0006) has been registered with the Central Bureau of Investigation (CBI) in this present matter. CBI being a specialized agency will hold further enquiry in this matter, therefore, it is requested that the outcome of the Preliminary Enquiry be awaited for submission of report on behalf of the Joint Committee.
4. It is humbly submitted that the above facts is being placed before this Hon'ble Tribunal for its consideration.

  
Cheshta Singh, (I.F.S)

**DCF (Central), GNCTD**